

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO.2597

TO BE ANSWERED ON THE 10TH MAY, 2016/ VAISAKHA 20, 1938 (SAKA)

MODERNISATION OF POLICE AND JAIL

†2597. SHRI RAVINDRA KUMAR PANDEY:

SHRI P. KARUNAKARAN:

SHRI BADRUDDIN AJMAL:

SHRI M.B. RAJESH:

SHRI RADHESHYAM BISWAS:

SHRIMATI RITA TARAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received requests from various States to sanction additional funds for modernisation of State police force;

(b) if so, the total number of such requests received and the action taken by the Government thereon along with the time by which additional funds are likely to be granted, State-wise including Kerala;

(c) the names of the States which have formulated State action plan under the said Scheme;

(d) whether funding for part A and B of the States plan will be provided together or Separately and if so, the details thereof;

(e) the steps taken by the Union Government to ensure proper utilisation of these funds;

(f) whether any irregularities in the utilisation of the funds provided by Bureau of Police Research and Development (BPR&D) for modernisation of Tihar Jail and other jails have been reported; and

(g) if so, the details thereof and the corrective steps taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHI CHAUDHARY)**

(a) & (b) : Yes, Madam, during the year 2015-16, twelve proposals for additional allocation were received from States. The details are at

Annexure. Since, the implementation of MPF has just begun with respect to 2016-17, this question does not arise for this financial year.

(c): Under the scheme of Modernisation of Police Forces (MPF), the State Governments formulate annual State Action Plans (SAPs) every year as per the guidelines issued by Ministry of Home Affairs (MHA) and submit the same to MHA for approval of High Powered Committee. During the Financial Year 2015-16, all the 29 States submitted their respective SAPs, which were approved by HPC. In current year, i.e., 2016-17, as on date, three states namely, Nagaland, Tamil Nadu and Kerala have submitted their annual SAP as per their requirements .

(d): Each State formulates its SAP which comprises of Part A(Main Plan) and Part B(Supplementary Plan). While funding of Main Plan is based on normal allocation of funds, Part B (Supplementary Plans)are considered for funding on the availability of funds due to non-submission of utilization certificates for the grants released during earlier years.

(e): The Utilization Certificates for the funds released during previous years are to be furnished by the State Governments duly certified by the competent authority for the funds released under MPF Scheme.

The States are regularly reminded for submission of UCs. Further, to ensure proper utilization of funds, a quarterly concurrent audit is being conducted by the Internal Audit Wing of the Ministry of Home Affairs.

(f) & (g): The Bureau of Police Research and Development (BPR&D) have stated that they do not provide funds to Tihar Jail and other jails for Modernisation. However, it has been stated that during an internal review of research projects, a case of use of forgery and fraudulent methods to obtain research projects on “Status of Correctional Programs including Prison Industries on Reformation and Rehabilitation of Prisoners” was detected. After conducting detailed enquiry in the matter the research project was cancelled and the entire amount of Rs. 13, 71,154/- for the study has been recovered. The matter has also been referred to local police at Lodhi Road police station, New Delhi.

S. No.	Name of State	Amount of Proposal (Rs. in crore)	Purpose for which additional funds were requested	Action taken by the Government
1	Nagaland	50.52	For newly notified Police Commissionerate in Dimapur.	The proposal for allotment of additional funds could not be considered as the additional funds were not available.
2	Nagaland	150.00	Procurement of Security related equipments	
3	Nagaland	25.28	Procurement of Security related equipments	
4.	Nagaland	158.00	Construction of Residential accommodation for police personnel.	No fund has been provided under Plan component of MPF Scheme during 2015-16 as that Scheme stands transferred to the States consequent to increase of share of states in Central taxes from 32% to 42% on the recommendations of XIV th Finance Commission. Resultantly, there has been no central funding for construction activities of police building, etc. since 2015-16 under MPF Scheme.
5.	Nagaland	93.88	Construction of permanent Headquarter for 11 th NAP(IR) Battalion at Aboi.	
6.	Nagaland.	5.00	For procurement of CCTV cameras for installation at Dimapur and Kohima.	The proposal has been considered and from the available fund a sum of Rs. 1.833 crore has been released.
7.	Meghalaya	28.82	Equipments for the sports to special force (SF-10).	The proposals for allotment of additional funds could not be considered as the additional funds were not available.
8.	Uttrakhand	55.00	For Ardh Kumbh Mela to be held at Haridwar.	
9.	Andhra Pradesh	50.00	For purchase of vehicle due to shortage face by Andhra Pradesh on account of Bifurcation of states.	
10.	Telangana	34.30	Procurement of Bullets proof equipments and vehicles	
11.	Madhya Pradesh	260.57	Construction of barracks, control room for police training school, etc. for the Singasth-16-Ujjain.	No fund has been provided under Plan component of MPF Scheme during 2015-16 as that Scheme stands transferred to the States consequent to increase of share of states in Central taxes from 32% to 42% on the recommendations of XIV th Finance Commission. Resultantly, there has been no central funding for construction activities of police building, etc. since 2015-16 under MPF Scheme.
12.	Goa	12.50	a) Rs. 4.14 crore for Highway petrol vehicle b) Rs. 8.36 crore for Digital Mobile Radio (DMR)- Tracking solution.	The proposal for allotment of additional funds could not be considered as the additional funds were not available